

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 2987/Del/2019
(Assessment Year: 2015-16)

Beri Udyog P Ltd, Plot No. 235-236, Sector-3, HSIIDC, Karnal, Haryana PAN: AAACB5379C (Appellant)	Vs.	Pr. CIT, Karnal (Respondent)
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Assessee by :	Shri Narender Chillar, Adv
Revenue by:	Shri Vipul Kashyap, Sr. DR
Date of Hearing	15/10/2020
Date of pronouncement	20/10/2020

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee in ITA No. 2987/Del/2019 against the order of the Id Pr. CIT(A), Karnal passed u/s 263 of the Act on 25.03.2019 holding that the order passed by the DCIT, Karnal dated 24.03.2017 passed u/s 143(3) of the Act for AY 20151-16 is erroneous and prejudicial to the interest of revenue. At the time of hearing of the appeal Id counsel of the assessee submitted a letter dated 15.10.2020 requesting to withdraw the present appeal.
2. The Id DR did not raise any objection to this, therefore, this appeal is dismissed as withdrawn.

-Sd/-
(H.S.SIDHU)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 20/10/2020
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi